

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F": NEW DELHI  
BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA No. 2478/Del/2015  
(Assessment Year: 2011-12)

Vikash Agarwal, H. No. 236A, Block-A, Sushant Lok, Phase-1, Gurgaon		CIT(Central), Gurgaon
(Appellant)		(Respondent)

Assessee by :	Shri Ved Jain
Revenue by:	Shri Surender Pal
Date of Hearing	23/07/2019
Date of pronouncement	23/07/2019

O R D E R

PER AMIT SHUKLA, J. M.

1. This appeal has been filed by the assessee against the order u/s 263, of the Commissioner of Income Tax(Central) dated 24.02.2015 for the Assessment Year 2011-12.
2. At the outset the Ld. AR requested for withdrawal of the appeal preferred by it and took our attention to letter dated 23.07.2019 of the Ld. AR requesting that this appeal may be allowed to be withdrawn for the reason that the assessee does not want to pursue the appeal.
3. The Ld. DR does not have any objection for the said request of the ld AR.
4. We have gone through the request submitted by the Ld. AR and since the DR does not have any objection, the appeal is allowed to be withdrawn.
5. In the result the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 23/07/2019.

-Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

-Sd/-  
(AMIT SHUKLA)  
JUDICIAL MEMBER

Dated: 23/07/2019  
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi